

15.00 hrs.

BUSINESS ADVISORY COMMITTEE

Thirty-ninth Report

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS SPORTS AND
WORKS AND HOUSING (SHRI BUTA
SINGH):** I beg to move the following:

“That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 21st February, 1983.”

MR. DEPUTY-SPEAKER: Motion moved:

“That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 21st February, 1983.”

Now, Dr. Subramaniam Swamy has given notice of an Amendment to the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 21st February, 1983.

The hon. Member may now move his amendment.

I think you remember your amendment.

DR. SUBRAMANIAM SWAMY (Bombay North-East): Yes, I remember it. I am a Member of the Janata party, not DMK.

MR. DEPUTY-SPEAKER: Both of us are not in power today.

DR. SUBRAMANIAM SWAMY: I beg to move:

That in the motion,

add at the end—

“subject to modification—

that the time recommended for discussion on Railway Budget be increased to 20 hours.”

Sir, the reason why I asked time to be increased is because this year there has been already a fair amount of advance publicity for the Railway Budget and what is happening in the Railway Ministry. Now these things will be definitely discussed. But, the important problems which belong to certain regions will get sacrificed if only 12 hours are allotted for the discussion. I am particularly referring to the problem of the suburban commuters in Bombay. They have been neglected and ignored for almost two decades. Crimes have increased. Breakdowns have increased. Number of projects have been pending. For example, Mankhurd-Belapur railway line project has been pending for the last 25 years. Similar is the case with East-West corridor. All these projects are very necessary. Bombay is a city which is contributing almost 60 per cent of the Central Government revenue through the customs and other things. Also, the best Members of Parliament come from Bombay; that also they know. Therefore, I say that 12 hours would not be sufficient in order to discuss the Bombay problems threadbare. The time allotted should be increased to 20 hours.

SHRI BUTA SINGH: Actually, the discussion on the Railway affairs, including the Railway Budget will take not only 12 hours it will be more than that. It will be 17 hours altogether. So, I think, 17 hours will allow sufficient time; it will take 3 days. Dr. Subramaniam Swamy will have ample chance to put up his points of view, including the Railway suburban commuters. I have also been one of the commuters; I was a student in Bombay. I share his sentiments. The time allotted by the Business Advisory Committee is sufficient. It is a unanimous decision of the leaders of the House. Therefore, Sir, I request the hon. Member not to press his amendment.

DR. SUBRAMANIAM SWAMY: In view of his rather sympathetic comments about the Bombay commuter, I

would like to withdraw my amendment.

The Amendment was, by leave, withdrawn.

MR. DEPUTY-SPEAKER: Now the question is:

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 21st February, 1983."

The motion was adopted.

15.04 hrs.

DELHI ADMINISTRATION
(AMENDMENT) BILL*

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI P. VENKATASUBBAIAH):

On behalf of Shri P. C. Sethi, I beg to move for leave to introduce a Bill to amend the Delhi Administration Act, 1966.

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend the Delhi Administration" Act, 1966."

Now, Prof. Ajit Kumar Mehta.

श्री अजित कुमार मेहता (समस्तीपुर) :
उपाध्यक्ष महोदय, 18 फरवरी को संसद का बजट अधिवेशन आरम्भ होने वाला था। हर साल बजट अधिवेशन लगभग इसी समय पर होता है। इस बात को जानते हुए भी सरकार ने 2 जनवरी को आर्डिनंस जारी करना उचित समझा—इसका क्या कारण था? आखिर सरकार की क्या मंशा है? क्या इससे ऐसा प्रतीत नहीं होता कि सरकार यह चाहती है कि विधान मंडलों की ताकत को कम से कम किया जाय? सारे काम

विधान मंडल के बाहर ही करा लिये जायें, इस तरह के कारनामों पर पहले भी आब्जैकशन उठाया जा चुका है, लेकिन फिर भी सरकार सारे काम विधान मंडल के बाहर करा लेती है। आपकी तो पूरी मंजोरिटी है, आप जो चाहें पास करवा सकते हैं, फिर भी आप विधान मंडल की अवहेलना क्यों करते हैं? आप कहेंगे दिल्ली का चुनाव करवाना बहुत आवश्यक था। चुनाव कराने के लिये यह आर्डिनंस जारी किया गया। मैं आपसे पूछना चाहता हूँ कि आखिर आप क्या चाहते हैं? तीन साल तक आपने दिल्ली का चुनाव नहीं करवाया, उसके लिये आपको कोई जल्दी नहीं हुई, लेकिन कुछ दिनों के लिये, जब तक कि नई सूची तैयार हो जाती, नय लोग जो ब्यस्क हुए हैं, उनके नाम भी मत दाता सूची में शामिल हो जाते, उनको वंचित करने के लिये आपने जल्दी से जल्दी आर्डिनंस निकाल कर चुनाव करवा लिया। यदि आप कुछ दिन और ठहर जाते तो कोई प्रलय नहीं आ जाती, आकाश नहीं फट जाता। असम के चुनाव में भी आपने ऐसा ही किया है, जल्दी से जल्दी चुनाव करवा लिए हैं। यह आपने ऐसा इसलिये किया कि कम से कम मतदाता ही मतदान में भाग लें या ऐसे मतदाता मतदान में भाग न ले पायें जो आपके विरोधी हों। इसलिये यह परम्परा निश्चित रूप से अच्छी नहीं है। मैं उसका विरोध करता हूँ।

SHRI P. VENKATASUBBAIAH:
Sir, we are introducing the Bill just now and when it is being discussed, Government will come forward and state the reasons for issuing the ordinance. I would therefore request the hon. Member to be patient and hear the Government's side. I think he will himself be satisfied for the Government's action for bringing forward a Bill to amend the Delhi Administration Act, 1966.